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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No. 260/0066 of 2015
Cuttack, this the 9th day of February, 2015

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R. C. MISRA, MEMBER (A)

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Anil Kumar Kabat,
aged about 58 years,
S/o late Bidyadhar Kabat,
Permanent resident of Ward No.2,
PO- Bhanjpur (Baripada),
Dist-Mayurbhanj,
At present working as GDSMP Ambikashi SO
under Mayurbhanj Division.

...Applicant

(Advocates: Mr. T. Rath)

VERSUS

Union of India Represented through

1. The Secretary - Cum- Director General (Posts),
Dak Bhawan, New Delhi-110001.
2. Chief Postmaster General, Odisha Circle,
At/Po-Bhubaneswar GPO-751001,
Dist-Khurda.
3. Superintendent of Post Offices,
Mayurbhanj Division,
At/Po/PS-Baripada-757001,
Dist- Mayurbhanj.
4. The Post Master, Baripada HO,
At/Po-Baripada,
Dist- Mayurbhanj.

... Respondents

(Advocate: Mr. B.K.Mohapatra)

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O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. T.Rath, Learned Counsel for the Applicant, and Mr. B.K.Mohapatra, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. The applicant in the present case is working as GDS MP/MC, Ambikasahi SO in account with Baripada HO since 24.04.1984. He has submitted that he was drawing his TRCA in the slab of Rs. 1545-25-2020/- and as per Annexure-A/1 dated 09.10.2009 it was replaced by the new TRCA slab of Rs. 3635-65-5585/-. However, Respondent No.3 disregarding the orders and clarifications issued by the D.G. (Posts) and the Chief Postmaster General, reduced his TRCA to the slab of Rs. 2870-50-4370/- and ordered recovery of the excess payments. In the circumstances, an amount of Rs.18,057/- was sought to be recovered and, accordingly, recovery of Rs. 1000/- per month from the TRCA of the applicant has been started since September, 2012.

3. It was further brought to our notice that the applicant has preferred a representation to Chief Postmaster General, Odisha Circle, Bhubaneswar (Respondent No.2) on 25.08.2014 (Annexure-A/7) in which he made a prayer to set aside the reduction of TRCA and recovery of Rs.1000/- per month from the salary of the applicant started from the month of September 2012 till now and to direct the Division office to restore the TRCA and return/refund the recovered amount.

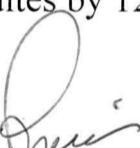
4. Shri B.K.Mohapatra, learned ACGSC appearing for the Respondents submitted that he does not have any immediate information about the disposal of this representation.

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5. However, since a representation has been made and is said to be pending before the concerned authority, without going into the merit of the case, we consider it appropriate to give a direction to Respondent No.2 to dispose of the representation dated 25.08.2014 (Annexure-A/7) of the applicant with a reasoned and speaking order and communicate the result thereof to the applicant within a period of 60 days from the date of receipt of copy of this order. It is made clear that till the representation is considered and result communicated to the applicant no further recovery from the applicant shall be made by the Respondents.

6. With the above observation and direction this O.A. stands disposed of at the stage of admission.

7. On the prayer made by Shri T. Rath, learned counsel appearing for the applicant copy of this order along with paper book be sent to Respondent Nos. 2 and 3 by Speed Post for which Shri Rath, undertakes to deposit the postal requites by 12.02.2015.


(R.C.MISRA)
MEMBER(Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)